

**Cont.Cas. (C) No. 2 of 2014**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Mazumdar, Advocate, present for the petitioner.

Shri A.Khan, Advocate, present for the respondents.

Writ Appeal is said to have been filed against the order of which disobedience is complained.

List after three months.

S.Rynjah

**CHIEF JUSTICE**

**Cont.Cas.(C) No. 3 of 2014**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Mazumdar, Advocate, present for the petitioner.

Shri A.Khan, Advocate, present for the respondents.

Writ Appeal is said to have been filed against the order of which disobedience is complained.

List after three months.

S.Rynjah

**CHIEF JUSTICE**

**Cont.Cas. (C) No. 4 of 2014**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Mazumdar, Advocate, present for the petitioner.

Shri A.Khan, Advocate, present for the respondents.

Writ Appeal is said to have been filed against the order of which disobedience is complained.

List after three months.

S.Rynjah

**CHIEF JUSTICE**

**MC[WP(C)] No. 222 of 2013**

**in WP(C) No. 185 of 2013**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

In view of the order dated 1-7-2013, this Misc. Case stands disposed of.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 36 of 2014**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri WM Sangma, Advocate, present for the petitioner.

Shri S Sen Gupta, Govt. Advocate, present for the respondents  
No. 1 to 4.

Learned counsel for the respondents No. 1 to 4 prays for and is  
allowed further 4(four) weeks' time to file the counter affidavit.

Learned counsel for the petitioner prays for and is allowed to  
take fresh steps with correct particulars for service of notice on  
respondent No. 5.

Issue fresh notices to respondent No. 5, who may also file his  
counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(C) No. 85 of 2014**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Jha, Advocate, present for the petitioner.

Shri SC Shyam, Sr. Advocate, present for the respondents.

Heard.

By means of this writ petition, the petitioner has challenged the impugned order dated 14-9-2009 whereby the petitioner was dismissed from service after Summary Court Martial proceedings by the respondents.

The present writ petition is being filed after a period of 4 ½ years without any explanation as to why there is so much of delay in challenging the order. Though technically speaking, no limitation is prescribed for filing the writ petition, but that does not mean that at one's own whims, litigant can knock the doors of the Court at any time he likes. 4 ½ years delay in filing the writ petition without any explanation as to what prevented the petitioner to file the writ petition earlier makes sufficient ground not to entertain the same. If the writ petition is entertained with the delay, as in the present case without there being any explanation for the same, tomorrow it will open the floodgate for challenging the dismissal orders passed, say 10 years before challenging the same without explanation.

For the reasons as discussed above, the writ petition is dismissed summarily on the ground of laches.

S.Rynjah

**(Prafulla C.Pant)  
CHIEF JUSTICE**

**WP(C) No. 185 of 2013**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri. R.Thangkhiew, Advocate, present for the respondent No.2.

Shri P.Dey, Advocate, present for the respondent No.5.

Shri R.Jha, Advocate, present for the respondent No.6.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks also showing the name of Mr. R.Jha, Advocate, for the respondent No. 6.

S.Rynjah

**CHIEF JUSTICE**





**WP(C) No. 194 of 2013**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. AR Nath, Advocate, present for the petitioner.

Mr. P.Nongbri, Advocate, present for the respondent No.1.

Learned counsel for the petitioner prays for and is allowed further one weeks' time to file the rejoinder affidavit.

List after one week.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 271 of 2013**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

None appears for the petitioner.

Shri R.Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 334 of 2013**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri SR Marak, Advocate, present for the petitioner.

Shri S.Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 348 of 2013**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. R.Choudhury, Advocate, present for the petitioner.

Shri SC Shyam, Sr. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 360 of 2013**

**21.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri JM Thangkhiew, Advocate, present for the petitioner.

Shri LR Sangma, Advocate, present for the respondents No. 1 to 3.

Shri WM Sangma, Advocate, present for respondent No. 4.

Affidavit-in-opposition has been filed on behalf of respondent No. 4.  
Same be taken on record.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Meanwhile, the petitioner is allowed to file the rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 4.

S.Rynjah

**CHIEF JUSTICE**

